

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Service Tax Appeal No. ST/989/2011-[DB]

[Arising out of Order-In-Appeal No. 82/(DKV)ST/JPR-I/2011 dated 08.03.2011 passed by CST. Delhi]

For approval and signature:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

M/s. Chunnilal Constructions

...Appellant

Vs.

CCE Jaipur-I

...Respondent

Appearance:

None appeared for the Appellant

Mr. Sanjay Jain (DR) for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

Date of Hearing/Decision.08.06.2017

Final Order No. 53807 /2017

Per B. Ravichandran:

The appeal is against order dated 16.03.2011 of Commissioner (Appeals-I) Jaipur. When the matter was called, none appeared for the appellant. It is seen that the case is listed on many occasions earlier. 19.09.2016, 26.10.2016, 05.12.2016, 12.01.2017, 03.03.2017, 25.04.2017 and on none of these occasions, the appellant was represented despite of due notice.

2. The records indicate that in none of the dates the appellant was present or made the representation seeking adjournment. As the case was repeatedly listed on the dates mentioned above, we note that the appellant is no more interested in pursuing the appeal. Accordingly, the appeal is dismissed.

(Dictated and pronounced in the open court)

(B. Ravichandran)
Member(Technical)

(S. K. Mohanty)
Member (Judicial)

Neha